



# 7 DAYS CERTIFICATION COURSE ON INSOLVENCY AND BANKRUPTCY LAWS IN INDIA

## DATE

14th October '23 to  
20th October '23

## VENUE

National Law University and  
Judicial Academy, Guwahati,  
Assam



# ABOUT THE UNIVERSITY



**N**ational Law University and Judicial Academy, Assam (NLUJAA) was established by the National Law University and Judicial Academy, Assam Act, 2009

(Act No. XXV of 2009) as the fourteenth National Law University, located in Guwahati, and the first of its form in Northeast India.

NLUJAA is committed to inculcating academic excellence to prepare leaders of law who shape the country with their knowledge, wisdom, discovery, and creativity. It has a mission to consistently strive to emerge as a leader in the domain of legal education by way of creating a forward-thinking curriculum.

## ABOUT THE CENTRE

The University also comprises of a number of functional research centers among which the Centre for Advanced Research in Corporate Law (CARCL) is one such that is engaged in diverse activities in spreading education and awareness in the corporate sector. The Centre conducts research, workshops, seminars, and capacity-building programs for academicians, entrepreneurs, students, and other interested individuals and companies in the ever-emerging areas of corporate law.

Apart from academic development, the Centre focuses on various other activities in the corporate sector, such as providing research work and consultancy services to various agencies, both national and regional, in policy research and implementation. The Centre tries to further these programs and work with different agencies and institutions focusing on corporate issues in the Northeast region.

# CHIEF PATRON

## PROF. (DR.) V.K. AHUJA



**A** dynamic socio-legal society, with ever-growing and ever-changing facets, generates a need for well-equipped, competent lawyers who are suited to meet new and upcoming challenges. Prof. (Dr.) V.K. Ahuja is fully committed to reinvigorating the dissemination of leading-edge legal knowledge and advocating legal research in various fields.

Being a well-renowned academician and the Vice-Chancellor of NLU Assam, he has constantly been invested in his pursuit to achieve excellence and ameliorate as well as enhance the standard of knowledge of those around him. He has also performed various administrative activities at Faculty of Law, University of Delhi, and has been a member of various Experts Committees and Board of studies.

He was the Regional Co-Ordinator for the entire North-East for the Common Law Admission Test (CLAT) for the years 2021 - 2023 and a member of the Governing Body of the Consortium of NLUs. Prof. Ahuja is one of the Jury members of India Small and Medium Enterprises (SME) 100 Awards 2022.

In 2003, he received the first prize as an exemplary teacher in the Fifth South Asian Teaching Session on International Humanitarian Law and Refugee Law organized jointly by the International Committee of the Red Cross (ICRC), United Nations High Commissioner for Refugees (UNHCR) and National Law School of India University, Bangalore.

He is a legal academic in the field of Intellectual Property Rights and International Law, who has authored 'Intellectual Property Rights in India (1st edition 2009, 2nd edition 2015)', 'Public International Law (1st edition 2016, 2nd edition, 2021)' and recently, 'Krishna and Mediation'.

# IN ASSOCIATION WITH CHAMBERS OF ABHINAV MISHRA



**B**eing the founder of the Chambers, Abhinav possesses diverse knowledge on Commercial, Corporate and Criminal laws.

His experience with a giant financial institution has made him competent in the banking, finance and taxation sectors. He has ably procured noted judgments from the Apex Court, NCLAT, High Courts and NCLT Benches of different jurisdictions. Presently, he is serving as a legal advisor to many Government of India Corporations, Public Sector Banks, Companies, Start Ups, Resolution Professionals, Liquidators, etc. and is also working as the Panel Counsel to various State owned PSUs and Power Corporations.

Being a first generation lawyer, he has always believed in making a name for oneself and has actively participated in bringing about legal awareness through various webinars, workshops, etc.

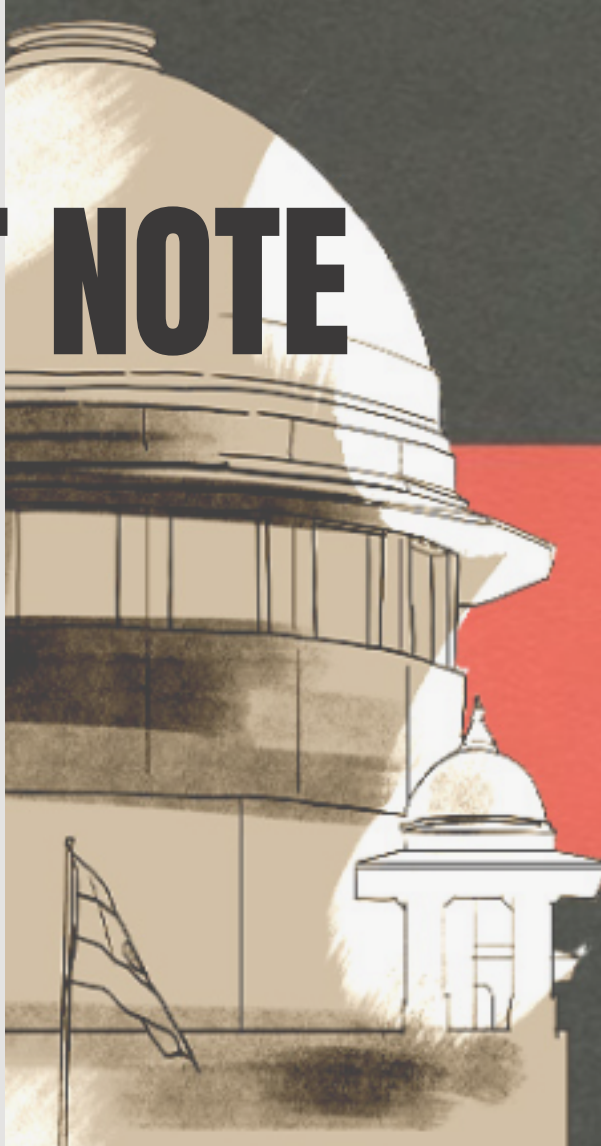


Chambers of Abhinav Mishra, Advocates & Solicitors was established in 2018 and has emerged as one of the eminent legal service providers for its diverse practice capabilities.

The Chambers caters to pan India matters and is focused on providing strategic, innovative, and holistic legal solutions to its clients. The Chambers assists its clients in corporate commercial litigation, white-collar crimes, insolvency and bankruptcy, restructuring of debt(s), private equity, mergers and acquisitions (M&A), negotiations along with a whole range of legal services including hearings at Courts/Tribunals, arbitration proceedings, securing & defending Intellectual Property Rights, client briefings and conferences, opinion(s) and guidance, agreements and contracts to draft, research work, due diligence, and several other related activities.



# CONCEPT NOTE



**T**he Insolvency and Bankruptcy Code, 2016 has revolutionized the insolvency and bankruptcy laws in India.

The IBC has provided a more efficient and effective system for resolving insolvency and bankruptcy cases, leading to faster recovery of dues for creditors and a more transparent process for resolving insolvency.

The Insolvency and Bankruptcy Code (IBC) intends to resolve the insolvency of corporations, partnerships, and individuals in a time-bound manner.

The Insolvency and Bankruptcy Code (IBC) 2016 is also important, specially in Northeast India as it promotes entrepreneurship and availability of credit. In this region, it is generally seen that there is lot of scope for companies to grow and prosper with the availability of both human and natural resources in abundance.

Many a times the spirit of entrepreneurship lacks due to lack of finance and credit. The proper implementation and awareness of The Insolvency and Bankruptcy Code (IBC) 2016 is the need of the hour.

Realizing the interface of the corporate law and insolvency laws and their role in the economic development of the country, the Centre for Advanced Research in Corporate Law (CARCL) in collaboration with Chambers of Abhinav Mishra aims to organize this 7-day Certification Course on Insolvency and Bankruptcy Code (IBC) 2016 which caters to the activities needed to focus on various aspects of corporate law.

# OBJECTIVES OF THE CERTIFICATION COURSE



**T**o look into the basic implementation mechanisms of the Insolvency and Bankruptcy Code (IBC) 2016.

To look into the interface of the corporate law and insolvency laws and their role in economic development of the country.

To look into the importance and extent of efficiency of the Insolvency and Bankruptcy Code (IBC) 2016.

To look into the promotion of entrepreneurship in the Northeastern region and the role played by insolvency laws towards the same.

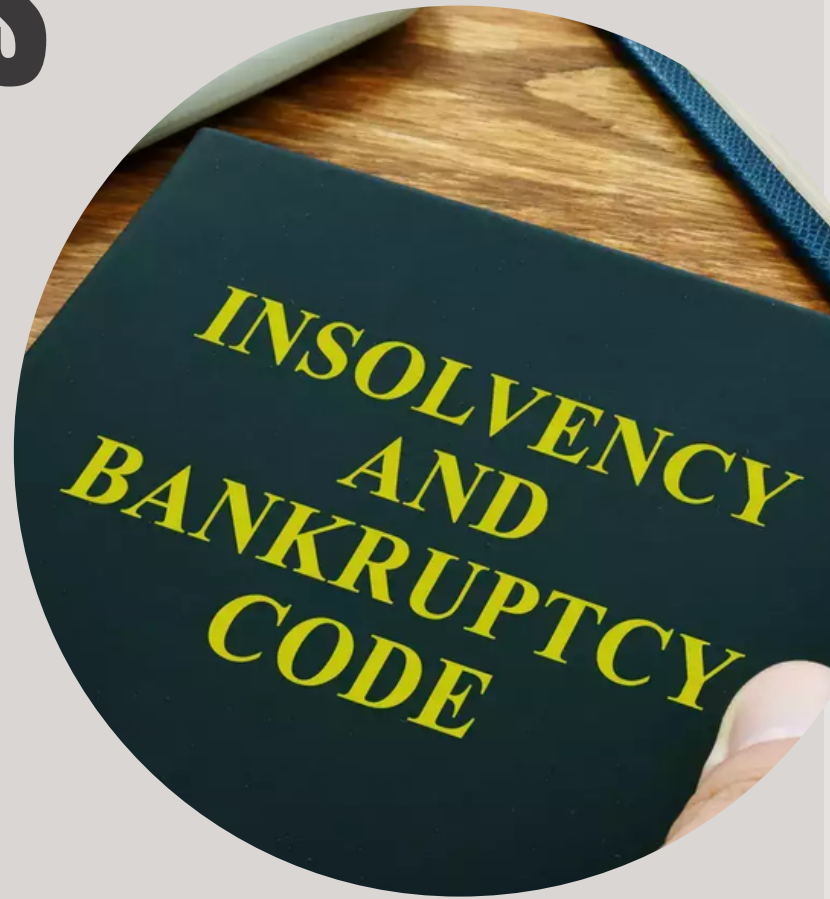
This 7-day certification course is intended for students, academicians, professionals, advocates, and other interested participants.

Upon completing the 7-day certification course, participants will be presented with a certificate.

The top 5 performers will be given a 3-months subscription to IBC Laws (our knowledge partner) and a golden opportunity to intern for 4 weeks at Chambers of Abhinav Mishra: Advocates & Solicitors.



# PARTICIPATION GUIDELINES



Participation will be on the basis of registration. The categories of participants, along with the respective registration fees is given below:

Online Mode: Rs. 2000/

Offline Mode: Rs. 2000/

On-spot registration will be done through online payment portal: Rs. 2000/

Registration Link

<https://docs.google.com/forms/d/e/1FAIpQLScB6FzizpkkhV7-hxLqgKeF6PCKhSBn55ueSMOrsir4xn1lzQ/viewform>

Payment Link

[https://easypay.axisbank.co.in/easyPay/\\_makePayment?mid=NTgwMzQ](https://easypay.axisbank.co.in/easyPay/_makePayment?mid=NTgwMzQ)

Fee Type*
<input type="text" value="Seminar /Events/Conference et"/>
Name of the Participant*
<input type="text" value="XYZ"/>
Name of the programme*
<input type="text" value="IBC Course 2023"/>

# 7-DAY COURSE SCHEDULE

**DAY 1 - 14.10.2023 (SATURDAY)**



**Inaugural Ceremony and  
Introduction to IBC, 2016**

2.00 pm – 5.00 pm



## DAY 2 - 15.10.2023 (SUNDAY)



Mr. Bishwajit Dubey  
Former Partner, CAM

### **Insolvency Resolution Process for Corporate Persons**

11.30 am - 1.30 pm



Mr. Arvind Nayar  
Senior Advocate, Delhi High Court

### **Grey areas concerning the role of Insolvency Professionals in the IBC, 2016 regime**

3.00 pm - 5.00 pm

## DAY 3 - 16.10.2023 (MONDAY)



Mr. Gauhar Mirza  
Partner, CAM

### **Insolvency Resolution Process against Personal and Corporate Guarantors**

11.30 am - 1.30 pm



Ms. Neha Somani  
Advocate, Calcutta High Court

### **Cross Border Insolvency & Fastrack Insolvency Resolution Process**

3.00 pm - 5.00 pm

## DAY 4 - 17.10.2023 (TUESDAY)



Mr. Nahush Jain

Advocate, Punjab & Haryana High Court

**Interplay between IBC, 2016 and other  
related statutes and PUF  
Transactions**

11.30 am - 1.30 pm



Mr. Sandeep Aole

Partner, Vidhii Partners, Mumbai

**Career in Commercial & Corporate  
Litigation**

3.00 pm - 5.00 pm

## DAY 5 - 18.10.2023 (WEDNESDAY)



Ms. Nivedita Chauhan

CoFounder, CoAM

**Drafting under IBC, 2016**

11.30 am - 1.30 pm



Ms. Swati Tejawat

PCS

**Pre-packaged Insolvency Resolution  
Process**

3.00 pm - 5.00 pm



## DAY 6 - 19.10.2023 (THURSDAY)



Mr. Abhinav Mishra

Advocate, Hon'ble Supreme Court

**Liquidation processes under  
IBC, 2016**

11.30 am - 1.30 pm



Mr. Rajshekhar Rao

Senior Advocate, Delhi High Court

**A perspective upon the  
implementation of IBC, 2016 with  
interaction on career as a Corporate/  
Commercial litigator**

3.00 pm - 5.00 pm

## DAY 7 - 20.10.2023 (FRIDAY)

**Consolidated assessment/  
evaluation - MCQ**

11.30 am - 1.30 pm

**Valedictory Ceremony**

3.00 pm - 5.00 pm

**For more details, contact:**

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